

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-1409(ND)/2018

IN THE MATTER OF:

Indo Alusys Industries Ltd

....PETITIONER

Vs

Unilec Engineers Limited

.... RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 16.11.2018

Coram:

Dr. Deepti Mukesh,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Rohit K. Nagpal, Advocate & Mr. BK
Sahu, AR

For the Respondent :

For the Intervener :

ORDER

The Learned Counsel for the Applicant undertakes to comply the Order dated 16.10.2018, Master Data and file Master Data during the course of the day. In the meanwhile, let the notice be issued as to why the Corporate Insolvency Resolution Process (CIRP) should not be admitted against the Corporate Debtor.

Dasti Process is permitted.

List on 12.12.2018.

—Sd—

(DR. V.K.SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit